

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 3279**

ANSWERED ON MONDAY, DECEMBER 16, 2024/AGRAHAYANA 25, 1946 (SAKA)

**ORGANISATIONS WORKING IN SOCIAL SECTOR THROUGH CSR INITIATIVES
IN KARNATAKA**

QUESTION

3279. SHRI BASAVARAJ BOMMAI:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) the details of organizations working in social sectors through Corporate Social Responsibility (CSR) initiatives in Karnataka;**
- (b) the details of the funds sanctioned, allocated and utilized by such organizations during the last five years, in Karnataka, including the Haveri district;**
- (c) whether the Government has evaluated or made an impact assessment of the CSR-funded projects implemented by organizations in Karnataka and if so, the details and the findings thereof;**
- (d) whether the Government has taken any steps to ensure transparency and accountability in the utilization of CSR funds; and**
- (e) if so, the details thereof and if not, the reasons therefor?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS AND MINISTER
OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
[SHRI HARSH MALHOTRA]**

(a): The term as 'organization' has not been provided under Corporate Social Responsibility (CSR) Legal Framework. However, the details of number of companies and amount spent by them under CSR in the state of Karnataka for the last five financial years(FYs) i.e. from 2018-19 to 2022-23 is attached as Annexure-I.

(b):There is no provision of sanction and allocation of CSR funds under CSR legal framework. However, on the basis of the filings made by the companies in the MCA21 registry, the district wise CSR expenditure in Karnataka for the last five financial years(FYs) i.e 2018-19 to 2022-23 is attached as Annexure-II. The details of CSR spent on Haveri district is included in Annexure-II.

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(c) to (e): The Board of the company is required to disclose the CSR Policy implemented by the company in its Board report and the Board of the company has to satisfy itself that the funds so disbursed have been utilised for the purposes and in the manner as approved by it, and the Chief Financial Officer or the person responsible for financial management shall certify to the effect. The CSR Committee shall formulate and recommend to the Board, an annual action plans in pursuance of CSR policy, which includes the modalities of utilization for funds, monitoring and reporting mechanism for the projects or programs and details of need and impact assessment, if any, for the projects undertaken by the company. The details of CSR activities, Impact Assessment etc. are required to be reported by the companies in the 'Annual Report on CSR' including annual action plan on CSR which is part of the Company's Board Report. CSR mandated companies who have their websites are required to make disclosures such as composition of CSR Committee, CSR Policy and CSR projects approved by Board on their website. The CSR framework is disclosure based and expenditure on CSR activities is required to be audited by the statutory auditors of the company. The Ministry has notified the Companies (Auditor's Report) Order, 2020, ("CARO, 2020") applicable from FY 2021-22 which requires auditors to state details of any unspent CSR amount. Thus, the corporate governance framework along with the existing legal provisions such as mandatory disclosures, accountability of the CSR Committee and the Board, provisions for statutory audit of accounts of the company etc. provide adequate mechanisms to ensure transparency and accountability.

Annexure-I

**ANNEXURE REFERED TO IN REPLY OF LOK SABHA UNSTARRED QUESTION
NO. 3279 FOR 16.12.2024**

Number of companies and amount spent by them on CSR in the state of Karnataka from FY 2018-19 to FY 2022-23					
Financial year	2018-19	2019-20	2020-21	2021-22	2022-23
Number of companies	1968	1988	1911	1800	2156
Amount spent in Rs. Cr.	1257.69	1448.16	1277.81	1839.73	1985.23

(Data upto 31.03.2024) (Source: Corporate Data Management Cell)

Annexure-II

ANNEXURE REFERED TO IN REPLY OF LOK SABHA UNSTARRED QUESTION
NO. 3279 FOR 16.12.2024

District wise CSR expenditure in Karnataka from FY 2018-19 to 2022-23 (Amount in Rs. Cr.)						
S.No.	District	FY 2018-19	FY 2019-20	FY 2020-21	FY 2021-22	FY 2022-23
1.	Bagalkote	0.28	2.92	0.64	5.64	4.50
2.	Ballari	8.21	13.59	14.87	28.79	189.49
3.	Belagavi	2.30	8.72	8.09	16.47	18.61
4.	Bengaluru Rural	17.59	17.15	20.05	120.57	161.08
5.	Bengaluru Urban	11.60	30.46	77.41	1074.13	7.37
6.	Bidar	0.05	0.32	0.69	2.26	6.56
7.	Chamarajanagar	-	0.76	2.61	4.14	8.46
8.	Chikkaballapur	1.37	3.89	12.24	1.70	0.21
9.	Chikkamagaluru	0.64	3.04	1.76	7.66	9.90
10.	Chitradurga	17.50	3.90	10.24	11.39	5.30
11.	Dakshina Kannada	51.76	82.53	44.67	33.41	39.04
12.	Davanagere	0.09	1.66	1.46	3.68	4.34
13.	Dharwad	4.79	26.19	27.03	41.46	19.92
14.	Gadag	0.40	0.79	2.19	1.48	4.51
15.	Hassan	0.21	1.24	1.47	4.92	2.12
16.	Haveri	0.60	1.34	0.91	8.60	11.22
17.	Kalaburagi	0.41	0.12	2.25	18.91	14.14
18.	Kodagu	2.78	2.10	3.75	20.62	8.58
19.	Kolar	9.86	17.54	11.35	14.14	24.50
20.	Koppal	1.29	0.47	2.01	4.32	4.67
21.	Mandya	0.25	0.48	2.22	6.64	6.17
22.	Mysuru	7.33	27.18	20.51	50.41	49.03
23.	Raichur	4.99	4.51	4.51	18.04	9.86
24.	Ramanagara	15.23	20.55	33.90	4.05	0.14
25.	Shivamogga	4.03	7.27	8.45	6.81	4.57
26.	Tumakuru	4.39	8.76	3.96	14.56	18.00
27.	Udupi	10.50	17.59	4.60	20.10	23.39
28.	Uttara Kannada	9.62	4.84	5.07	11.46	11.02
29.	Vijayanagar	-	0.50	-	0.00	1.30
30.	Vijayapura	0.00	0.20	1.26	1.12	5.03
31.	Yadgir	0.03	1.58	0.97	2.83	-
32.	PAN India*	-	-	-	0.01	-
33.	NEC/Not Mentioned*	1069.57	1135.95	946.65	279.41	1312.18
Total		1257.69	1448.16	1277.81	1839.73	1985.23

(Data upto 31.03.2024) (Source: Corporate Data Management Cell)

* Companies either did not specify the names of districts or indicated more than one district where projects were undertaken.
